

**SECTION XVII-A  
IN THE SUPREME COURT OF INDIA  
ORIGINAL JURISDICTION**

**ORIGINAL SUIT NO. 2 OF 1996**

**WITH**

**INTERLOCUTORY APPLICATION NO. 86807 OF 2020**

**(An application for permission by Defendant No. 2 to file the short response to the written submission )**

**AND**

**INTERLOCUTORY APPLICATION NO. 101569 OF 2020**

**(An application for permission by State of Haryana to file the short response to the written submission submitted by the Learned Attorney General for India)**

**AND**

**INTERLOCUTORY APPLICATION NO. 56789 & 56790 OF 2021**

**(An applications for Directions to the plaintiff State of Himachal Pradesh, exemption from filing the application for directions without court fee, by Defendant No. 2 )**

**AND**

**INTERLOCUTORY APPLICATION NO. 56795& 56796 OF 2021**

**(An applications for Directions to the UNION OF INDIA , exemption from filing the application for directions without court fee, by Defendant No. 2 )**

**STATE OF HIMACHAL PRADESH**

**...PLAINTIFF**

**VERSUS**

**UNION OF INDIA & ORS.**

**...DEFENDANTS**

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 23<sup>rd</sup> July, 2020 when the Hon'ble Court was pleased to pass the following order:

" The learned Attorney General for India submits that a note of written submissions shall be filed within ten days.

Copies of the note may be supplied to the parties in advance.

The respective parties shall supply the copies of their written submissions to the office of the Attorney General for India forthwith.

Let the matter be listed for orders after two weeks."

It is submitted that as per order quoted above Learned Attorney General for India has on 24.08.2020 filed Brief Written Submissions.

It is further submitted that as per order quoted above Counsel for Defendant no. 2 (State of Punjab) has on 04.09.2020 filed Application for Permission to file Short Response to The Union of India Written Submissions and short response and as per order quoted above, the same have been served to Central Agency instead of office of Ld. Attorney General for India .

It is further submitted that as per order quoted above Counsel for Defendant no. 3 (State of Haryana) has on 06.10.2020 filed Application for Permission to file the Short response to the Written Submission submitted by the Learned Attorney General for India and short response and as per order quoted above, the same are served to Central Agency instead office of Ld. Attorney General for India.

It is also submitted for the information of the Hon'ble Court that Mr. H.M.Singh, Counsel for Defendant no. 2( State of Punjab) has on 20<sup>th</sup> April, 2021 filed applications for Directions to the plaintiff State of Himachal Pradesh, exemption from filing the application for directions without court fee, and Application for directions to the Union of India to produce tariff rates applicable to Bhakra and Beas Projects and exemption from filing the application for directions without court fee, and the same are, registered as Interlocutory Application Nos. 56789 and 5679 of 2021 and 56795 and 56796 of 2021 respectively, and placed with main paper books.

The matter was mentioned before the Hon'ble Court on 24<sup>th</sup> January, 2024, when the Hon'ble Court was pleased to pass the following order:

**"Upon being mentioned by the learned Senior counsel appearing for the plaintiff - State of Himachal Pradesh seeking urgent listing of the matter, the Registry is directed to list the matter in the 3rd week of March, 2024.."**

The matter was mentioned before the Hon'ble Court on 22<sup>ND</sup> March,2024, when the Hon'ble Court was pleased to pass the following order:

**"List on 08.05.2024, high on board"**

The matter alongwith applications above-mentioned is listed before the Hon'ble Court with this office report.

**DATED THIS THE 13<sup>th</sup> DAY OF MAY, 2024**

**ASSISTANT REGISTRAR**

**COPY TO: -**

Ld. Attorney General For India.  
Mr. Abhinav Mukerji,Advocate.  
Ms. Sushma Suri,Advocate  
Mr. H.M.Singh,Advocate  
Mr. Aruneshwar Gupta, Advocate  
Ms. Kamini Jaiswal,Advocate  
Mr. Anish Kumar Gupta,Advocate  
Mr. G.S.Makker,Advocate  
Mr. Varinder Kumar Sharma,Advocate

**ASSISTANT REGISTRAR**